[Shri Sitaram Kesri]

203

of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1981, and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI). Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1981, and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the gaid Com. mittee."

The, question was and the motion was put adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDERTAKINGS

MINISTER OF STATE IN DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir, I beg to move:

'That this House concurs in the Recommendation of the Lok Sabha that the Rajva Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of

the Lok Sabha for the term ending on the 30th April, 1981, and <\$» proceed to elect, in such manner as the Chairman may direct, seve» members from among the members of the House to serve on the sal«l Committee."

The question was put and the motion was adopted

RE. PRIVILEGE MOTION AGAINST LAW AND MANAGEMENT HOUSB. **GHAZ3ABAD**

श्री लाडली मोहन निगम (मध्यप्रदेश): उपसमापित जी, मेरा एक छोटा सा प्वाइंट माफ मार्डर है। मैं मापके जरिये से वित्त मंत्री जी का ध्यान एक बात की ब्रोर बाक्षित करना चाहता हं। फाइनेंस बिल श्रभी मंत्री जी पेश करने जा रहे हैं। राज्य सभा जव इस पर वहस पूरी कर लेगी उसके बाद यह विल बनकर वापस उस सदन में जायेगा और फिर राष्ट्रपति की मोहर लगने के लिये चला जाता है। उसके बाद ही मैं समझता हं भीर आप भी इस राय के होंगे, परम्परा ही नहीं बल्कि कानून है उसके वाद कोई बिल विल की शक्ल में आ सकता है...

SHRI R. R. MORARKA (Rajasthan): Act of Bill?

श्री लाडली मोहन निगम: ऐवट की शक्ल में आ सकता है। मैं एक वहुत बड़ी वेईमानी जो इस समय चल रही है उसकी तरफ ध्यान दिलाना चाहता हं। मेरे पास एक किताव है जो ला एंड मैनेजमेन्ट हाउस नई बस्ती गाजियाबाद ने छापी है । जहां तक मझे सवना है कि वित्त मंत्रीजी ने फाइनेंस बिल को 31 जुलाई को वहाँ पर पेश किया । यह प्रस्तिका 30 जलाई को छपकर बाजार में ब्रा गई। इसके ब्रन्दर, फ.इनेंस बिल के जो सैंकिड अमेंडमेंट के सारे पार्टस हैं वे सब संबोधन जो लोक समा ने पारित किये हैं। मैं सिर्फ ग्रापसे जानना चाहता हं कि दिना राज्य सभा तथा लोक सभा के पास हए कोई बिल क्या बाजार में छप सकता है भीर अगर छप सकता है तो क्या इससे इस

सदन या उस सदन की गरिमा का हनन नहीं है ? और अयर यह हनन है तो मैकिन खता-पूर्वक निवेदन करंगा भौर खासकर वित्त मंत्री से कि क्याइस पब्लिकेशन के खिलाफ (Interruptions)

इसमे लिखा है मैं पढ़ दूं:

"amendments to the Finance (No. 2) Bill 1980, as passed in Lok Sabha, have been fully incorporated."

लोकसभा से एक तारीख को पास हमा हैं, 30 ज्लाई को यह छप जाता है। इसको आप क्या कहेंगे, यह मैं आपने जानना चाहता हुं भीर इस वास्ते में कह रहा हुं

SHRI NARASINGHA PRASAD NANDA (Orissa): It is a very important question.

श्री लाडली मोहन निगम : इसमें एक चीज और भी है ...

श्री उपसभापति : स्पष्ट हो गई है ग्रापकी बात ।

SHRI NARASINGHA PRASAD NANDA: It is a serious matter if it is correct. i sall

श्री लाउली मोहन निगम । इसके पेज 36 पर यह ऐक्ट की शक्ल में पास किया हुन्ना अगर छप रहा है तो इस पर मै आपकी ध्यवस्था चाहता हूं।

"As amended by the Finance (No. 2) Act of 1980."

MR. DEPUTY CHAIRMAN: You have made your point.

श्री लाडली मोहम निगम । प्रगर प्रापकी इजाजत हो तो मैं इस सदन के पटल पर रखना चाहता हं। इसमें पेज 36 पर लिखा है...

श्री उपसभापति । ठीक है श्रापकी बात स्पष्ट हो गई।

श्री लाडली मोहन निगम । में प्राप से एक ही बात चाहता हैं। इस सन्दर्भ की गरिमा

Management House, GaziabacL

पर वारबार हिन्द्रस्तान के पैसे वाले लोग पैसे के दल पर भपनी दादागिरी करके जो चाहते हैं सदन के दारे में कह देते हैं छाप देते हैं। लेकिन ग्रगर कोई ऐसी चीज छपे जो ऐक्ट ही नहीं धना ग्रौर उसको वाजार में पेश करें तो इस तरह से क्या यह हमारी अवमानना नहीं है, दूसरे सदन की ग्रवमानना नहीं है ? मैं वहत ही विनम्रता से वित्त मंत्री जी से निवेदन करूंगा कि क्या माप इस मामले को सदन की प्रिविलेश कमेटी के पास भेजने की कोशिश करेंगे; भगर भ्रापकी इजाजत हो तो मैं इस मामले को प्रिविलेज की शक्ल में पेश कर सकता है

Law md

SHRI SANKAR GHOSE (West Bengal): Sir, this is a serious matter because, till the House approves it and the Presidential sanction is there, to represent to the country that an Act has been passed will amount to a breach of privilege. Therefore, looking into this matter one finds defaults on two counts: The Rajya Sabha has not returned the Bill, and the President has not assented. Without that, an impression cannot be given that an Act has been passed. I hope the Finance Minister will look into it because he should also be very muck concerned about it.

SHRI NARASINGHA **PRASAD** NANDA: Sir, this is a very serious matter.

MR. DEPUTY CHAIRMAN: You please take your seat. You have raised it already.

NARASINGHA **PRASAD** NANDA: Sir, the point is this.

MR. DEPUTY CHAIRMAN: Mr. Nanda please take your seat. Yet w hear the Minister. (Interruptions) Let us hear the Minister.

KALYANASUNDARAM: SHRI M. (Tamil Nadu): The Finance Minister can do his part. But, you as the Deputy Chairman... MR DEPUTY CHAIRMAN: I will go through that.

SHRI M. KALYANASUNDARAM. Thi_s is ^a matter concerning...

MR. DEPUTY CHAIRMAN: I have heard it.

SHRI M. KALYANASUNDARAM: ... the privileges of the House.

SHRI NARASINGHA PRASAD NANDA; It is a very important matter.

MR. DEPUTY CHAIRMAN: When the matter comes before the House, we shall discuss it.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN. TARY AFFAIRS (SHRI SITA RAM KESRI): The Minister is here. He wants to reply to your point. Why are you wasting the time?

SHRI NARASINGHA PRASAD NANDA.: It is a serious act of impropriety-.

SHRI SITA RAM KESRI: Thil is all right. Let us hear the Finance Minister first.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN); There i_s no need for any instance of breach of privilege. There is no need that there should be a written mcton. Any Member in this House can bring it to the notice of the Chair.

MR. DEPUTY CHAIRMAN: But I have not allowed the motion. I have not allowed that point to be raised as a privilege issue. That has not been allowed. He raised a point of order.

AN HON. MEMBER: How can you say that?

MR. DEPUTY CHAIRMAN: He has raised a point of order.

SHRI M. KALYANASUNDARAM: Because *the* Members have raised it,

let the Finance Minister, in his own way...

MR. DEPUTY CHAIRMAN: Please allow him to say.

SHRI R. VENKATARAMAN; Mr. Deputy Chairman, Sir, ex *facie* the publication looks to be wrong because the Finance Bill was adopted by the Lok Sabha on the 31st, and according to the hon. Member's version, the book says that the Finance Bill, as adopted by the Lok Saoba on the 30th...

AN HON. MEMBER: The book was published on the 30th.

SHRI R. VENKATARAMAN: That is what i say. I am just supporting what you say. Now, this is a matter where there is an obvious error on the face. Sir,-the question is whether it is a matter of privilege or whether any other action is open. I am entirely in the hands of this House. If the House would like to take it up. I have no objection. But if the House want_s me to examine it in consultat-'on with the Law Ministry, j am willing to do it. It is for the Chair to decide.

(Interruptions)

MR. DEPUTY CHAIRMAN: Now, the Finance Bill.

THE FINANCE (NO. 2) BILL, 1980 THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, I beg to move—

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1980-81, as passed by the Lok Sabha, be taken into consideration."

Sir, the Finance Bill has been before the hon. Members for nearly seven weeks. During the general debate on the Budget, hon. Members made valuable suggestions for the improvement of the provisions of the Bill. A number of useful suggestions were also received from members of the public, chambers of commerce, other trade and professional associations and economists. I am grateful to hon. Member_s and to all others who have made such constructive